

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/01209/2016 & CP/020/36/2017

Date of Order : 05-02-2019

Between :

S. Md. Basha S/o Fakruddin,
Aged 54 years, Occ : Superintendent of Post Offices,
(On Leave) O/o the SPOs, Sangareddy Postal Division,
Telangana Postal Circle, Telangana State,
R/o H.No.24/677, First Floor, Near mee-seva,
Vasanthipeta, Proddatur, Kadapa, A.P.-516360.Applicant

AND

1. Union of India, Rep by its Secretary,
M/o Communications, Department of Posts,
Dak Bhavan, New Delhi-110 001.
2. The Director General of Posts,
Department of Posts,
Dak Bhavan, New Delhi-110 001.
3. The Chief Post Master General,
Andhra Pradesh Circle,
Dak Sadan, Abids, Hyderabad,
Telangana State - 500 001.
4. The Chief Post Master General,
Telangana Circle,
Dak Sadan, Abids, Hyderabad,
Telangana State - 500 001.Respondents

Counsel for the Applicant: Mr. G. Jaya Prakash Babu

Counsel for the Respondents : Mrs. K. Rajitha, Sr.CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr. R. Kantha Rao , Judicial Member)

Counsel on both sides are present and heard.

2. It is submitted by both the counsel that the reversion orders against which the Original Applications have been filed have been withdrawn vide proceedings dated 12-02-2018 and 24.05.2017. Therefore no cause survives in the present Original Application.
3. The Original Application and the Contempt Petition are accordingly closed. However the applicant is at liberty to file representation to the Respondents regarding the consequential benefits including the seniority.
4. There shall be no order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

(JUSTICE R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 5th February, 2019.
Dictated in Open Court.

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